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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
Allahabad Bench  
Allahabad

Original Application No.1150 of 2007.

Allahabad, this the 27<sup>th</sup> day of November, 2007.

Hon'ble Mr. Justice Khem Karan, Vice Chairman  
Hon'ble Mr. K.S. Menon, Member-A

Khadyot Chandra Sah,  
S/o Late Guru Das Sah,  
R/o Guru Niwas, Guru Niwas Compound,  
Tallital, Nainital.

...Applicant.

(By Advocate :Vatsal Srivastava)

Versus

1. Union of India through its Secretary, Ministry of Communications, Department of Posts, New Delhi.
2. The Chief Post Master General, Utranchal, Circle Dehradun.
3. Superintendent of Post Offices, Nainital Division, Nainital.
4. Superintendent of Post Offices, Almora Division, Almora.

...Respondents.

(By Advocate : Shri S.Singh)

ORDER

By Hon'ble Mr. Justice Khem Karan, V.C. :

Heard the parties counsel on admission of this OA.

2. Perused the contents of the application and paper annexed to, matter is such which can be disposed of at the admission stage itself. 7
3. The applicant, Khadyot Chandra Sah has prayed for directing the respondents to show his name in Circle Gradation list of LSG and HSG-II (Higher Selection Grade) of Utranchal pursuant to the promotion letter/memo No.B-1/17/LSG dated 8.9.2004 and promote him in the said cadre w.e.f. 1.12.1997 and also pay the arrears of salary etc. since 1.12.1997.
4. In brief, his case is that he was promoted to LSG on 23.7.1988 vide letter dated 14.10.1988 and to the post of HSG-II on 1.1.1999 vide CPMG, UP Circle letter

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dated 7.2.2000 but his name has not been shown in the respective Gradation List of the Circle. He has also annexed to the O.A. the information given by Assistant Director. Representation (Annexure A-5) given by him, is still pending. We think that the OA may be finally disposed of with suitable directions to respondent No.2, to take appropriate decision on the representation-dated 21.4.2006 of the applicant.

5. So the OA is finally disposed of with direction to Chief Post Master General, Utranchal, Circle Dehradun to consider the representation dated 21.4.2006 ( copy of which is Annexure-5) and pass suitable orders in accordance with relevant rules within a period of three months from the date a certified copy of this order is produced before him. No costs.

*G. Menon*  
Member-A 27.11.07

*V. C. Sharma*  
27.11.07  
Vice-Chairman

RKM/